## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

:

PETITION NUMBER

: TCP/255/ (IB)/2017

NAME OF THE PETITIONER(S)

: T. RAVICHANDRAN

NAME OF THE RESPONDENT(S)

: VENTURA ENGINEERS INDIA PVT LTD

**UNDER SECTION** 

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

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## **ORDER**

Counsel for Petitioner present and he has already made compliance with the provisions of section 9(3)(b)and(c) of I&B Code, 2016. He is also directed to propose the name of IRP by seeking consent as prescribed. Counsel for Respondent caused appearance in the matter and filed the counter on 14.06.2017 On 10.07.2017, last and final opportunity was provided to the Counsel for Respondent causing appearance in the matter. But Respondent is absent. The same appears willful. Thus, the Respondent is proceeded ex parte. The matter is posted for final argument. Put up on 04.08.2017 at 10.30 A.M.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)